

3
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 232 of 1991

Date of decision 24.6. 1992

K.C. Jena Applicant

Versus

Union of India & others Respondents

For the applicant M/s.C.M.K.Murty,
S.Kr.Rath
Advocates

For the respondents M/s.Bijay Pal,
O.N.Ghosh,
Standing Counsel
(Rly.Administration)

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C O R A M

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

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1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ? *No*
3. Whether His Lordships wishes to see the fair copy of the judgment ? Yes

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JUDGMENT

MR. K. P. ACHARYA, VICE-CHAIRMAN, In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays to quash order passed by the competent authority transferring the petitioner from Khurda Road to Talcher vide annexure-4 dated 13.5.1991.

2. I have heard Mr. S. K. Rath, learned counsel for the petitioner and Mr. B. Pal, learned Standing Counsel for the Railway Administration. It was told to me by Mr. Pal that in the meanwhile the impugned order of transfer has been cancelled vide Annexure-X which is a memo filed by Mr. Pal and hence this application has become infructuous and disposed of accordingly. No cost.

Decided 24-6-92
24-6-92
VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench, Cuttack
dated the 24/6/1992. B. Sahoo

